

FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
EDWEENA REAL ESTATE PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EDWEENA REAL ESTATE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10-06-2015
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265384
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 612, B2B, Centre Cabin B, 6th Floor, Bhd. Malad Industrial Estate, Kachpada, Malad West, Mumbai City, Mumbai, Maharashtra, India, 400064
6.	Date of closure of Insolvency Resolutions Process	03-08-2026
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: edweena.liq@gmail.com
11.	Last date for submission of claims	September 25 th , 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Edweena Real Estate Private Limited** on August 31, 2026 under section 33 of the Code.

The stakeholders of Edweena Real Estate Private Limited are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 16th, 2026
50059

Stress Credit Resolution Private Limited
Liquidator for Edweena Real Estate Private Limited
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 /

